

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA.**

**Original Application No.100/2024/EZ**

Sanjib Kumar Dhal ... Applicant

-Versus-

State of Odisha & others ... Respondents

**I N D E X**

<u>Sl. No.</u>	<u>Description of Documents</u>	<u>Page No.</u>
1	Counter Affidavit filed on behalf of Opp. Parties No. 1, 3 & 6.	1-5
2	<u>Annexure-A/6</u> Copy of the Joint Committee Report dated 16.07.2024 along with all encloses.	6-30

Cuttack

By The Respondent Nos. 1, 3&6 through

Date: 02.12.2024

*Adal*

**ADDL. STANDING COUNSEL**

*Aishwarya Dash*  
Addl. Standing Counsel

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN  
ZONE BENCH, KOLKATA.

Original Application No.100/2024/EZ



Sanjib Kumar Dhal ... Applicant

-Versus-

State of Odisha & others ... Respondents

**COUNTER AFFIDAVIT ON BEHALF FILED ON BEHALF  
OF THE OPP. PARTY Nos. 01, 03 & 06**

I, Sri Sumit Kumar Kar, aged about 33 years, S/o Sarat Chandra Kar, presently working as Divisional Forest Officer, Dhenkanal Division, At./P.O./Dist.-Dhenkanal, do hereby solemnly affirm and state as follows:-

Sumit Kumar Kar

1. That, I am the Opposite Party No.06 in the present Original Application. I have gone through the Original Application and understood the contents thereof. I am otherwise also well acquainted with the facts of the present case and also being authorized to file counter affidavit on behalf of Opp. Party Nos. 01 & 03.



2. That, the applicants have filed the aforesaid Original Application with the following prayers;

- i) Direct the SEIAA and SPCB to withdraw the environment clearance and CTO for violation of EC conditions and non-filing of quarterly environment compliance report;
- ii) Direct the Director of Mines and Geology, Government of Odisha, to assess the extent / quantum of Road Metal Stone excavated illegally and its market value, cost of restitution and environmental compensation and recover the same from the private respondent;
- iii) Fix the accountability / responsibilities of the concerned government authorities and Tahasildar, Gondia, for their inaction and willful dereliction of duties causing loss to the State Exchequer and damage to the environment;
- iv) Direct the District Collector to initiate criminal proceedings under section 379, 420, 120B of IPC and section 19 of Environment Protection Act, 1986

Sumit Kumar Kar



against the private respondent and Mining Officer and Tahasildar, Gondia.

3. That, in reply to the averments made in Paragraph Nos. 01 to 08 of the Original Application, it is humbly submitted that the entire quarry area is non-forest land, so no comments to offer.
4. That, all the averments made in Paragraph Nos. 09 to 22 & 24 of the Original Application is related to pollution and Environment. Hence, no comments to offer.
5. That, in reply to the averments made in Paragraph Nos. 23 & 25 of the Original Application, it is humbly submitted that as per the order dated 16.05.2024 the joint committee constituted by the Hon'ble National Green Tribunal Eastern Zone Bench, Kolkata visited the site in the question on 10.07.2024 for submission of fact finding report with regard to the allegation made in this O.A. Besides the Tahasildar, Gondia, District Mining Officer, Dhenkanal & Joint Director Geology visited the site on 16.07.2024 for assessment of the extraction of mineral by the Lessee through drone survey and measurement method of Tolarposi Road Metal Quarry. As per the joint committee report

Sumit Kumar Kar



in Point No.11 it is stated that some green covers were there as it appears in the KML (Keyhole Mark of Language) file and during inspection it is observed that miscellaneous tree species are the dominated species grown naturally and exist there. Some unwanted species and bushes are cleared from the mining lease area due to mining activities. As per point No.12 that quarry is surrounded by green belt, however, the lessee has been instructed for plantation in safety zone and OB (Over Burden) dump area.

As per the recommendation of joint committee the lessee has been directed that the lessee should submit an undertaking that the trees existing in the periphery mining lease area shall not be removed and for any deviation the lessee will be responsible for the same (mentioned recommendation Serial No.-4) and the lessee shall take plantation in safety zone and OB (Over Burden) dump area (mentioned recommendation Serial No.-7).

Copy of the Joint Committee Report dated 16.07.2024 along with all encloses are annexed herewith and marked as Annexure-A/6.

6. That, in response to Paragraph Nos. 26 & 38 of the Writ Petition, being the matter of record, the same needs no comments.

Kar  
Sumit Kumar



7. That, all the allegations, averments contentions and / or statement as contained in the Original Application which may not have been specifically denied or traversed here in but are in essence, contrary to the substance of this affidavit should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the petitioner should be put to strict proof in respect thereof.

8. That, the contents of the above paragraphs are true and correct to the best of my knowledge and based on official records.

Identified by

Sumit Kumar Kar  
2-12-2024  
**DEPONENT**

*Aishwarya Dash*  
Addl. Standing Counsel

Divisional Forest Officer  
Dhenkanal Division

**CERTIFICATE**

Certificate that due to non availability of cartridge papers, white papers are used.

**CUTTACK**

Dt.- 02.12.2024

**ADDL. STANDING COUNSEL**

The above named deponent being identified by Mr./Ms. *A. Dash* Advocate appear/s before me at ..... AM/PM. on this the.... *2/12/24*..... solemnly affirms that the facts stated are true to his/her knowledge and belief

*Aishwarya Dash*  
Addl. Standing Counsel

NOTARY  
CUTTACK TOWN



**Joint Committee Report as per the direction of Hon'ble NGT**  
**passed in O.A. No. 100/2024/EZ in the matter of**  
**Sanjib Dhal & Ors.-Vs.- State of Odisha & Others.**

Hon'ble NGT, EZB, Kolkata vide order dated 16.05.2024 directed to constitute a joint committee comprising of (i) Collector & DM, Dhenkanal or his Representative (ii) Sr. Scientist, OSPCB (iii) Sr. Scientist, SEIAA, Odisha (iv) DFO, Dhenkanal or his Representative (v) Senior Officer or Representative of the Director of Mines and Geology and visit the site and submit the report with regard to the allegation made in the OA. In compliance to the order of the Hon'ble NGT, EZB, Kolkata, the following members were visited the alleged site on **10.07.2024** for submission of fact finding report with regard to the allegation made in the OA. Besides the Tahasildar Gondia, District Mining Officer, Dhenkanal & Joint Director Geology visited the site on Dtd **16.7.2024** for assessment of the extraction of mineral by the Lessee through drone survey and measurement method of Tolarpasi Road Metal Quarry. This forms part of the Joint Committee report.

1. Smt. Anita Patra, OAS (S), Additional District Magistrate (Rev), Dhenkanal.
2. Er. R K Ekka, Sr. Env. Engineer & Regional Officer, SPC Board, Angul.
3. Dr. Pradeept Kumar Nayak, Environmental Scientist, SEIAA, Odisha
4. Sri. Dharanidhar Nayak, Deputy Director of Mines, Talcher Circle.
5. Sri. Kunja Bihari Nayak, OFS-A (JB), Asst. Conservator of Forest, Dhenkanal.

The following officers accompanied during field visit.

1. Smt. Meera Naik, OSA (JB), Deputy Collector, O/o Sub-Collector, Dhenkanal.
2. Sri. Sudhansu Sekhar Sao, OAS (JB), Tahasildar, Gondia, Dhenkanal.
3. Sri Soumya Ranjan Kuanr, Asst. Env. Scientist, SPC Board, Angul.
4. Sri Dambarudhar Mahata, District Mining Officer, Dhenkanal.

**Observations:**

**The committee has observed the following points during the visit.**

1. The Mining plan for Tolarpasi Road Metal Quarry was approved by the Joint Director Geology, Zonal Survey, Dhenkanal on dtd. 26.3.2021. The Environmental Clearance (EC) has been granted in favour of Ajit Sahu, Lessee by the SEIAA, Odisha to operate the Tolarpasi Road Metal Quarry over an area of 12.25 acres or 4.957 ha at village-Tolarpasi, Tahasil-Gondia, Dist: Dhenkanal vide No. 3397/SEIAA. Dt. 18.10.2021 with subject to extraction of maximum quantity of material of 20,034 CuM. in a full year and total production from the quarry shall be 100166 CuM. during the valid lease period of five years as per the approved mining plan with some stipulated conditions. Accordingly lease deed was executed in favour of Ajit Sahu on

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*(Signature)*

Asst. Conservator of Forests  
Dhenkanal Division

Dtd. 01.02.2022. The Consent to Operate (CTO) has been granted by the State Pollution Control Board, Odisha in favour of Ajit Sahu, Lessee to operate the quarry in the name and style of M/s. Tolarpasi Road Metal Quarry over plot No. 1874, Khata No.467, Total ML Area of 12.25 Ac. Or 4.957 Ha. In mouza: Tolarpasi, Tahasil: Gondia Ps- Gondia, Dist: Dhenkanal vide Board's letter No. 641 dtd. 10.03.2022 which is valid for the period up to 31.01.2027. Subsequently, the Lessee started its operation within the quarry area. Further it was observed that over all Environmental compliances with respect to consent conditions were satisfactory.

2. It is observed that the said source has been handed over to Govt. in Steel & Mines Deptt. on Dtd. 04.08.2023 & now it is under the control of Dy. Director Mines, Talcher & District Mining Officer, Dhenkanal. The committee observed that some conditions like tree plantation, implementation of environmental management plan (EMP), management of Over Burden (OB) dump material and mainly submission of six (06) monthly EC compliance to SEIAA, Odisha has not been complied. During inspection, the project proponent informed that he is not aware of plantation and keeping record of separate account towards expenditure on EMP and he is agreed to do that part.
3. On verification of official documents of the Lessee Sri Ajit Sahoo, the Committee observed that the Lessee has not obtained explosive permission from the Collector & DM, Dhenkanal, but he has possessed an Explosive license issued by the joint Chief Controller of Explosive, East Circle, Kolkata vide License No. E/EC/OR/22/390(E-98095) which is valid up to 31.03.2025 (copy of the License issued by PESO is enclosed here with as at **Annexure-A/4 series**)
4. The joint Committee observed that the Sadhu Gosein Temple is located at a distance of more than 200 meters from the quarry site & the distance of the nearest habitation is also more than 1.5 Km from the site. There are no cracks on the temple because of uncontrolled blasting & no illegal operation was carried out by the lessee at the cost of damaged to property of local people and Govt. institution. (Photo copies of the temple are enclosed herewith as **Annexure-B/4 series.**)
5. From the report dtd. 16.7.2024 of District Mining Officer, Dhenkanal, it is observed that during the period 1.4.2023 to 30.6.2024 all total 1464 Nos of trips have been transported from Tolarpasi Road Metal Quarry & the highest no of trip transported from the quarry is during the month of March i.e 476 Nos of trips. So, it is observed that on an average 16 Nos of trip are transported from the quarry area on daily basis. So the allegation of nearly 200 trips of stone over loaded vehicles are plying on the RD road causing damaged and full of potholes to the road because of overloaded speedy trucks without cover plying on it is not based on fact. (The report of the Mining Officer is enclosed herewith as **Annexure-C/4**)

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Asst. Conservator of Forests  
Dhenkanal Division

6. The Committee observed that no borewell is constructed in the quarry area and water requirement for domestic, water sprinkling for dust suppression and plantation activities are being sourced from Lessee's own pond located outside the mine leasehold area. The Lessee has obtained an exemption certificate from Central Ground Water Authority (CGWA) stating that the unit is exempted from seeking NOC. Further, there are no villages within the 1.5 Km radius from the quarry site. Hence there was no evidence for depletion of ground water in the village area due to this mining activity. (The report of the Ex. Engineer, RWS&S, Dhenkanal is enclosed herewith as **Annexure-D/4**)
7. As regards to the allegation of excess mining, during the joint visit of the Committee on Dtd. 10.7.2024 it could not be ascertained the quantity extracted by the Lessee, hence the Tahasildar Gondia, District Mining Officer, & Joint Director Geology were requested vide Letter No. 7255 Dtd. 10.7.2024 to measure the exact quantity of minor mineral extracted from the source in question.
8. Accordingly, Tahasildar Gondia, District Mining Officer, & Joint Director Geology have again visited the quarry on Dtd. 16.7.2024 to conduct the joint assessment survey in order to ascertain the exact quantity of material extracted from the site by the Lessee through drone survey & measurement. As per their report the lease was executed in favour of the Lessee on Dtd. 1.02.2022. The Lessee was allowed to extract 20,030 cum of black stone during the 1st year, 20,034 cum in the 2nd year & 20,034 in the 3rd year considering the approved mining plan. But the Lessee has extracted 7092 cum excess black stone from the quarry till 16.7.2024, which is illegal. (The report dtd. 16.7.2024 is enclosed herewith as **Annexure-E/4 series.**)
9. It was enquired and learnt that blasting and exploration in the mine is carried out in day time.
10. It was observed that, mine lease area has been demarcated by posting pillars but there is no wire fencing to avoid any type of accident of wild animals and human beings. No solar fencing of the quarry has been done. Hence, the Lessee shall provide solar fencing all around the quarry from his own cost in order to prevent any animal to face accident in future into the mine pit.
11. Some green cover were there as it appears in the KML file and during inspection it is observed that misc tree species are the dominated species grown naturally and exist there. Some unwanted species and bushes are cleared from the mining lease area due to mining activities.
12. The quarry is surrounded by green belt; however, the lessee has been instructed for plantation in safety zone and OB dump area.
13. It was observed that, top soil and Over Burden (OB) has been stacked at inside the leasehold area. OB dump has been compacted properly putting soil cover

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Dhenkanal Division

on the top and garland drain has been constructed around the dump area. No mining activities were carried out during the visit.

- 14. It was observed that there is no vehicle workshop center inside the mine lease hold area and also on further enquiry, it was learnt that the lessee is using hired vehicles for mining and transportation activities, hence, no generation of hazardous waste such as waste oil and used oil was observed.
- 15. The Lessee has constructed road on his mine lease area connecting to nearby RD Road for transportation of minerals and it was observed that water sprinkling is being done by mobile water tankers mounted on trucks. The condition of the road was observed to be in good condition.
- 16. It was learnt that, controlled blasting system with using sequence blasting with millisecond delay detonator is being adopted in order to prevent the fly of rocks and control of noise & vibration to the prescribed level.

**Recommendations:**

- 1. The Lessee shall reclaim the mined-out area after declaration of closure of the mine.
- 2. The Lessees shall inform the local people in advance while carry out blasting in the mine area before 30 minutes.
- 3. The project proponent shall implement the EMP and do plantation as per EC conditions after consultation with Divisional Forest Officer, Dhenkanal and submit its compliance report to SEIAA, Odisha.
- 4. The Lessee should submit an undertaking that the trees existing in the periphery mining lease area shall not be removed and for any deviation the Lessee will responsible for the same.
- 5. The Lessee shall pay the penalty for the excess mining of the mineral to the extent of 7092 CuM.
- 6. The Lessee shall provide solar fencing all around the quarry area in order to prevent any animal to face accident into the mine pit.
- 7. The Lessee shall take plantation in safety zone and OB dump area.

*[Signature]*  
16/07/2024  
Regional Officer,  
SPC Board, Angul.

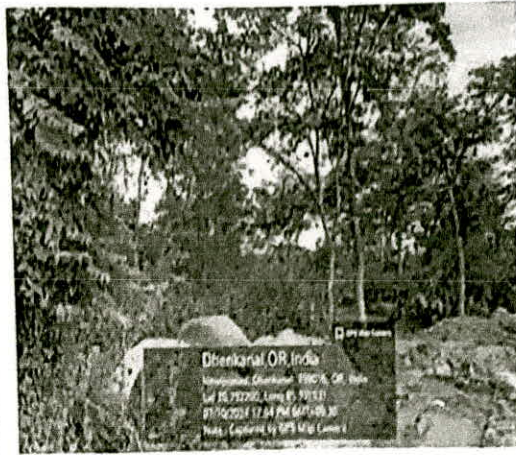
*[Signature]*  
16/07/24  
Deputy Director of Mines,  
Talcher Circle.

*[Signature]*  
16/07/24  
Additional District Magistrate  
(Rev), Dhenkanal.

*[Signature]*  
16/07/2024  
Environmental Scientist,  
SEIAA, Odisha

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*[Signature]*  
Asst. Conservator of Forests  
Dhenkanal Division

*[Signature]*  
16-7-24  
Asst. Conservator of Forest,  
Dhenkanal Division.



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*Signature*

Asst. Conservator of Forests  
Dhenkanal Division

## अनुज्ञप्ति प्ररूप एल.ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची V के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने  
Licence to possess (g) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.): E/EC/OR/22/390(E98095)  
वार्षिक फीस रूपए (Annual Fee Rs) 9800/-



1. Licence is hereby granted to

Shri AJIT SAHU (अधिगामी / Occupier : AJIT SAHU), S/o Late Govind Prasad Sahu, At, PO & PS-Nihalprasad, Town/Village - NIHAL PRASAD, District  
DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति Status of licensee: **Individual**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

possess for use of Nitrate Mixture, Detonating Fuse, Safety Fuse, Electric and/or  
Licence is valid only for the following purpose: Ordinary Detonators, के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2, 0	0	4500 Kg.
2.	Detonating Fuse	6, 2	0	20000 Mtrs
3.	Safety Fuse	6, 1	0	10000 Mtrs
4.	Electric and/or Ordinary Detonators	6, 3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

3 times  
as above.

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

रेखाचित्र क्रं (Drawing No.) E/EC/OR/22/390(E98095)  
दिनांक (Dated) 17/06/2020

The licensed premises shall conform to the following drawing(s)

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Plot No. 1833, 1961, 1833/9736, Khata No. 1433/957, 1433/1111 ग्राम (Village) NIHAL PRASAD

पुलिस थाना (Police Station) : NIHAL PRASAD

जिला (District)

DHENKANAL

राज्य (State)

Odisha

पिनकोड (Pincode)

759016

दूरभाष (Phone)

09938206689

ई-मेल (E-Mail)

फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

Regular Magazine

The licensed premises consist of following facilities

8. अनुज्ञप्ति समय-समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शाते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2025 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2025.

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपरोक्त इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संबन्धित उपबंध से दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिशुद्ध की जा सकती है, जहाँ वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 17/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

नवीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

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Asst. Conservator of Forests  
Dhenkanal Division

## अनुज्ञापिते प्ररूप एल. ई.-1 | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के 1(घ) देखिए।)

(See article 1(d) of Schedule IV of Explosives Rules, 2008)

(घ) एक समय में 200 किलोग्राम से अनधिक स्थल पर ए.ए.एफ.ओ. विस्फोटक के विनिर्माण के लिए अनुज्ञापिते

Licence to manufacture : (d) ANFO explosives not exceeding 200 kilogrammes at any one time.

अनुज्ञापिते सं. (Licence No.) : E/EC/OR/38/55(E93321)

एक फीस रूपए (Annual Fee Rs): 1200/-

Licence is hereby granted to

**Shri Ajit Sahu (अधिभागी / Occupier : Shri Ajit Sahu), S/o Late Gokulnanda Sahu, At. P.O & P.S- Nihalprasad, Town/Village - Nihalprasad, District-DHENKANAL, State-Odisha, Pincode - 759016**

को अनुज्ञापिते अनुदत्त की जाती है।

अनुज्ञापितेधारी की प्रास्थिति | Status of licensee : **Individual**

अनुज्ञापिते निम्नलिखित प्रयोजनों के लिए विधिमान्य

1. Licence is valid only for the following purpose : Manufacture of - **ANFO - के विनिर्माण के लिए।**

अनुज्ञापिते विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	ANFO	2.0	0	100 Kg.

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापिते परिसर की

रिखाचित्र क्र. (Drawing No.) E/EC/OR/38/55(E93321)

निम्नलिखित रेखाचित्रों से अनुज्ञापिते परिसर की

Plot No. 1833/1961 & 1833/9736, Khata No. 1433/957 & 1433/1111, ग्राम (Town/Village) : Nihalprasad, Tehsil Gondia, पुलिस थाना (Police Station) : Nihalprasad

जिला (District) **DHENKANAL** राज्य (State) **Odisha** पिनकोड (Pincode) **759016**  
सं. (Phone) **DHENKANAL** ई. मेल (E-Mail) **Odisha** फेक्स (Fax) **759016**

अनुज्ञापिते परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट

as per attached Annexure details

अनुज्ञापिते समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

he licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापिते प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापिते की शर्तों और अतिरिक्त शर्तों। Conditions and Additional Conditions of this licence signed by the licensing authority.
- परिशिष्ट Annexure

ह अनुज्ञापिते तारीख 31 मार्च 2025 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2025.

ह अनुज्ञापिते, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set III के अधीन तथा उपवर्णित इस अनुज्ञापिते की शर्तों का धिक्करण करने या यदि अनुज्ञापिते परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंदेह की जा सकती है, जहां इ लागू हो।

his licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set III, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in e plans and Annexure attached hereto.

तारीख The Date - 16/06/2020

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीनीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापिते प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

**TRUE COPY ATTESTED**  
311  
Asst. Conservator of Forests  
Dhenkanal Division

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।**

**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा अनुदत्त प्ररूप एल ई 1 | अनुच्छेद (घ) में ए.एन.एफ.ओ. विस्फोटकों के विनिर्माण के लिए अनुज्ञप्ति सं. E/EC/OR/38/55(E93321) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number E/EC/OR/38/55(E93321) for manufacture of ANFO explosives in Form LE-1 [article 1 (d)] granted by Controller or Controller of Explosives.

1. परिसर या उसके किसी भाग में एनएफओ विस्फोटकों की मात्रा किसी एक समय में उस मात्रा से अधिक नहीं होगी, जिसके लिए अनुज्ञप्ति जारी की गई है।  
The quantity of ANFO explosives in the premises or any part thereof shall not exceed at any one time the quantity for which licence has been issued.
2. एनएफओ विनिर्माण शेड को 15 मीटर की दूरी पर बाड़ लगा कर संरक्षित किया जाएगा और वह अनुसूची- VIII की सारणी 1 में यथाविनिर्दिष्ट संरक्षित संकर्मों से सुरक्षा दूरी बनाए रखेगा।  
The ANFO manufacturing shed shall be protected by a fencing at a distance of 15 metres and it shall maintain safety distance from protected works as specified in table 1 of Schedule VIII.
3. शेड में कार्य कड़ाई में अधिकथित सुरक्षाकार्य प्रक्रियाओं और अनुदेशों के अनुसार किया जाएगा।  
Work in the shed shall be carried out strictly in accordance with the laid down safe working procedures and instructions.
4. एनएफओ विस्फोटकों को विनिर्माण अनुज्ञप्तिधारी द्वारा नियुक्त किसी अर्हित उत्तरदायी व्यक्ति के सीधे पर्यवेक्षणधीन किया जाएगा।  
The ANFO explosives shall be manufactured under the immediate supervision of a qualified responsible person appointed by the licensee.
5. अनुज्ञप्तिधारी और प्रत्येक नियोजित व्यक्ति उस स्थान या उन स्थानों में जहां एनएफओ विस्फोटकों का विनिर्माण किया जात है या देखभाल की जाती है या उपयोग किया जाता है, अग्नि या विस्फोटक के कारण होने वाली दुर्घटनाओं को रोकने के लिए सभी सम्यक पूर्वधानियां बरतेंगे।  
The licensee and every person employed shall take all due precautions for the prevention of accidents by fire or explosion in the place or places where the ANFO explosives is manufactured, handled or used.
6. एनएफओ विस्फोटकों के सभी अवशेषों को एकत्रित किया जाएगा और अनुभवी व्यक्ति के पर्यवेक्षण के अधीन अनुज्ञप्त परिसर से दूर किसी सुरक्षित स्थान में नष्ट किया जाएगा।  
All spillage of ANFO explosive shall be collected and destroyed at a safe place away from the licensed premises under the supervision of experienced person.
7. एनएफओ विस्फोटकों के विनिर्माण के लिए प्रयुक्त आधानों और मिश्रणों को प्रयोग के पश्चात उपयुक्त डिटरजेन्ट घोल से अच्छी तरह साफ किए जाएंगे और जल से धोया जाएगा।  
All containers and mixers used for manufacturing the ANFO explosive shall after use, be thoroughly cleaned with suitable detergent solution and washed with water.
8. अनुज्ञप्तिधारी और कर्मचारी परिसरों के भीतर अपात के दौरान की जानेवाली प्रक्रिया से अवगत होंगे।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
9. किसी निरीक्षण या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध पहुंच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों या सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध करवाई जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
10. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक लिखित में अनुज्ञप्ति धारक को अनुज्ञप्त परिसर या मशीनरी, औजारों या साधित्रों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन करने के लिए या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की स्थल पर या स्थल से बाहर सुरक्षा के लिए आवश्यक है, सूचित करता है जो अनुज्ञप्ति धारक उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी व्दा रा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
11. अग्नि या विस्फोट के कारण होनेवाली दुर्घटनाओं और विस्फोटकों की हानि, कमी या चोरी के बारे में निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी तथा अनुज्ञापन प्राधिकारी के स्थायी कार्यालय में तुरंत रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Joint Chief Controller of Explosives  
पूर्वांचल, कोलकाता | East Circle office, Kolkata

TRUE COPY ATTESTED

Asst. Conservator of Forests  
Dhenkanal Division

-14-

**अनुज्ञप्ति प्रारूप P-3**

(अमोनियम नाइट्रेट नियम, 2012 की अनुसूची I की क्रम संख्या-3 और नियम 35 देखें)

**LICENCE FORM P-3**  
(See Sr.No.-3 of Schedule I and rule 35  
of Ammonium Nitrate Rules, 2012)

**विस्फोटक विनिर्माण इकाई (एनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति**  
**Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (**

अनुज्ञप्ति संख्या | Licence No. : A/EC/OR/P3/15(A1948)  
वार्षिक अनुज्ञप्ति शुल्क Annual licence Fee Rs 1000-

अनुज्ञप्ति एतद्वारा जारी की जाती है :  
Licence is hereby granted to :

**Shri Ajit Sahu (अधिष्ठाता : Shri Ajit Sahu )**  
S/o Late Gokulananda Sahu, At. PO & PS- Nihalprasad , शहर | गाँव - Dhenkanal  
जिला- DHENKANAL , राज्य- Odisha , पिन कोड - 759016 Phone - , Email-  
aurnistone@rediffmail.com , फेक्स-



1. अनुज्ञप्तिधारी का स्तर: **Individual**  
Status of licence holder: **Individual**
2. अनुज्ञप्ति केवल निम्नलिखित प्रयोजन हेतु वैध है - विस्फोटक विनिर्माण इकाई (एनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति  
Licence is valid only for the following purpose - Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)
3. अनुज्ञप्ति अमोनियम नाइट्रेट की निम्नलिखित मात्रा के लिए वैध है  
Licence is valid for the following quantity of Ammonium Nitrate:

नाम तथा विवरण Name and Description	किसी एक समय में मात्रा (कि.ग्रा.) Quantity at a time (Kg.)	किसी एक वित्तीय वर्ष में क्रय की जाने वाली अमोनियम नाइट्रेट की मात्रा (कि.ग्रा.) Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg.)
Ammonium Nitrate (Solid)	20000	720000

अनुज्ञप्त परिसर निम्नलिखित आरेखण(णों) के अनुरूप होगा

The licensed premises shall conform to the following drawing(s):

आरेखण संख्या | Drawing No : A/EC/OR/P3/15 (A1948) दिनांक | Dated : 16/06/2020

अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है

The Licensed premises are situated at following address:

Plot No. 1833/1961 & 1833/9736, Khata No.1433/957 & 1433/1111 , शहर | गाँव | Town | Village - Nihalprasad, Tahasil-Gondia

पुलिस स्टेशन | Police Station - Nihalprasad जिला | District - DHENKANAL राज्य | State - Odisha  
पिन कोड | PinCode - 759016 फोन | Phone - ईमेल | E-Mail : aurnistone@rediffmail.com फेक्स | Fax :

अनुज्ञप्त परिसर में निम्नलिखित सुविधाएँ उपलब्ध हैं

The licensed premises consist of following facilities :

Consist of one store house .

अनुज्ञप्ति समय-समय पर यथा संशोधित विस्फोटक अधिनियम 1884, एवं उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 की शर्तें, अतिरिक्त शर्तें तथा निम्नलिखित उपबन्धों के अधीन जारी की जाती है

(i) उक्त क्रम संख्या 5 में उल्लिखित आरेखण (जिसमें स्थल, निर्माण एवं अन्य विवरण दर्शाए गए हैं)

(ii) अनुज्ञप्ति जारी करने वाले प्राधिकारी द्वारा हस्ताक्षरित अनुज्ञप्ति की शर्तें एवं अतिरिक्त शर्तें ।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Ammonium Nitrate Rules, 2012 framed there under and the conditions, additional conditions and Annexures

(i) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

(ii) Conditions and Additional Conditions of this licence signed by the license issuing authority.

यह अनुज्ञप्ति 31 मार्च 2025 तक वैध रहेगी ।

This licence shall remain valid till 31st day of March 2025

यह अनुज्ञप्ति विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 या इस अनुज्ञप्ति की किसी शर्त का उल्लंघन करने पर या यदि अनुज्ञप्त परिसर, आरेखण और उससे उपाबद्ध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसहृत की जा सकती है ।

This licence is liable to be suspended or revoked for any violation of the Explosives Act 1884 or Ammonium Nitrate Rules, 2012 framed there under or the conditions of this license, if the ed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक | Date 16/06/2020

संयुक्त मुख्या विस्फोटक नियंत्रक  
Joint Chief Controller of Explosives  
पूर्वांचल, कोलकाता  
East Circle office, Kolkata

अनुज्ञप्ति नवीकरण के लिए पृष्ठांकन  
Endorsement for renewal of licence

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर  
Signature of licensing authority

**TRUE COPY ATTESTED**

**Asst. Conservator of Forests  
Dhenkanal Division**

सांविधिक चेतावनी: अमोनियम नाइट्रेट कानून का दुरुपयोग कानूनी तौर पर गंभीर दण्डनीय अपराध है ।  
Statutory Warning : Misuse of Ammonium Nitrate shall constitute serious criminal offence under the law

मुख्य विस्फोटक नियंत्रक / या विस्फोटक नियंत्रक द्वारा प्रदत्त प्ररूप P-3 में विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम में अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञप्ति, अनुज्ञप्ति संख्या A/EC/OR/P3/15(A1948) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number A/EC/OR/P3/15(A1948) to Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO) in Form P-3 granted by the Chief Controller or Controller of Explosives.

1. अमोनियम नाइट्रेट का भण्डारण अनुज्ञप्ति के साथ संलग्न अनुमोदित आरेखण में दर्शाए गए अनुज्ञप्त गोदाम या मेल्ट भण्डारण टैंक में ही किया जाएगा।  
The Ammonium Nitrate shall be possessed only in the licensed storehouse or melt storage tank shown in the approved plan attached with the License.
2. अमोनियम नाइट्रेट की मात्रा परिसर, मे या उसके किसी भी भाग में, अनुज्ञप्त मात्रा, किसी एक समय में, से अधिक नहीं होनी चाहिए।  
The quantity of Ammonium Nitrate in the premises or any part thereof shall not exceed at any one time the quantity for which License has been issued.
3. छलका हुआ या अपशिष्ट अमोनियम नाइट्रेट को एकत्र कर अनुज्ञप्तिधारी द्वारा विनष्ट किया जाना चाहिए एवं विनष्ट किए गए अमोनियम नाइट्रेट की मात्रा का लेखाजोखा रखा जायेगा।  
Spilled or sweepings of Ammonium Nitrate the waste Ammonium Nitrate collected from sweeping or spilled shall be destroyed by the License holder and account thereof shall be maintained indicating the quantity of the Ammonium Nitrate destroyed.
4. अनुज्ञप्तिधारी और विनिर्माण तथा संपरिवर्तन के लिए परिसर में नियुक्त प्रत्येक व्यक्ति को विनिर्माण तथा संपरिवर्तन के लिए अनुज्ञप्ति परिसर में अग्नि या विस्फोट से होने वाली दुर्घटना से बचाव तथा विनिर्माण तथा संपरिवर्तन के लिए अनुज्ञप्त परिसर में अनधिकृत व्यक्तियों के प्रवेश से बचाव के लिए पूर्ण सावधानी बरतनी होगी एवं ऐसे किसी भी कार्य से विरत करना होगा जो अग्नि या विस्फोट का कारण बने एवं जो विनिर्माण तथा संपरिवर्तन परिसर में कार्य के उद्देश्य से आवश्यक न हो।  
The License holder and every person employed shall take all due precautions for prevention of accidents by fire or explosion in the licensed premises and for preventing unauthorized person from having access to licensed premises and shall abstain from any act from whatsoever which tends to cause or explosion and is not reasonably necessary for the purpose of works related thereto.
5. मुख्य विस्फोटक नियंत्रक या अनुज्ञापन प्राधिकारी की पूर्व लिखित स्वीकृति के बिना अनुज्ञप्त परिसर में किसी भी प्रकार का परिवर्तन एवं परिवर्धन नहीं किया जाएगा। स्वीकृत किए गए इस प्रकार के परिवर्तन एवं परिवर्धन अनुज्ञप्ति के साथ संलग्न संशोधित आरेखण में दर्शाए जाएंगे।  
No additions and alterations shall be carried out in the licensed premises without a previous sanction in writing of the Licensing Authority. Such additions and alterations so sanctioned shall be shown in the amended plan attached to the License.
6. अनुज्ञप्तिधारक द्वारा विनिर्माण तथा संपरिवर्तन प्रक्रिया के पर्यवेक्षण एवं कार्यों का संचालन इन नियमों के अनुरूप करने हेतु एक योग्य एवं सक्षम व्यक्ति नियुक्त किया जाएगा।  
The License holder shall appoint a competent person to supervise the operations shall be conducted under the supervision of the competent person.
7. किसी निरीक्षण अधिकारी या नमूना लेने वाले अधिकारी को अनुज्ञप्त परिसर में युक्तियुक्त समय पर बराबर अबाध पहुँच प्रदान की जाएगी और ऐसे अधिकारी को वे सभी सुविधाएँ उपलब्ध की जाएगी जिससे कि वह सुनिश्चित कर सके कि अधिनियम और इन नियमों के उपबंधों एवं सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जा रहा है।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and all facilities shall be offered to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
8. यदि जिला प्राधिकारी या निरीक्षण अधिकारी अनुज्ञप्तिधारी को लिखित में अधिकृत परिसर में कोई मरम्मत या कोई परिवर्तन या परिवर्धन या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जो ऐसे अधिकारी की राय में अस्वीकार्य जोखिम उत्पन्न कर सकती है और इस प्रकार वह परिसर के बाहर या भीतर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, सूचित करता है, तो अनुज्ञप्तिधारी उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि में अनुपालन की रिपोर्ट देगा।  
If the License Issuing authority or the inspecting officer informs in writing, the holder of the License to execute any repairs or to make any additions or alterations to the licensed premises or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and therefore the same is necessary for the safety or security of the premises or persons, the holder of the License shall execute the recommendations and report compliance within the period specified by such authority.
9. अग्नि या विस्फोट से होने वाली दुर्घटनाओं और अमोनियम नाइट्रेट की हानि, उसमें कमी या चोरी की सूचना निकटतम पुलिस स्टेशन और जिला प्राधिकारी के स्थानीय कार्यालय को तुरन्त, दी जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of Ammonium Nitrate shall be immediately reported to the nearest police station and the District Authority.
10. अनुज्ञप्तिधारी अनुसूची-II भाग 3 में विनिर्दिष्ट प्ररूप में इनका अभिलेख रखेंगे जिससे कि अमोनियम नाइट्रेट के लिए उत्तरदायित्व सुनिश्चित कर उनकी पहचान कर खोज की जा सके एवं नियम 50 में विहित प्राधिकारी के मांगे जाने पर ऐसे अभिलेख प्रस्तुत किए जाएं।  
License holder shall maintain records in the prescribed forms specified in Schedule II Part 3 to ensure accountability, identification and traceability of Ammonium Nitrate and shall produce such records on demand to authority specified in rule 50.
11. अनुज्ञप्तिधारी, अनुसूची II भाग 3 में विनिर्दिष्ट प्ररूप द-9 में जिला प्राधिकारी को मासिक विवरणी इस प्रकार प्रेषित करेंगे कि वह प्रत्येक आगामी महीने की 10 तारीख तक अनुज्ञापन प्राधिकारी या जिला प्राधिकारी को प्राप्त हो जाए।  
The License holder shall submit monthly returns of AN received, sold /used/stolen or short received and destroyed in the form prescribed in Form R-9 of Part 3 of Schedule II so as to reach Licensing Authority and District Authority within 10th day of every succeeding month.

**TRUE COPY ATTESTED**  
Asst. Conservator of Forests  
Dhenkanal Division

कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
पूर्वचल, कोलकाता  
For Joint Chief Controller of Explosives  
East Circle office, Kolkata

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भारत सरकार | Government of India  
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry  
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) | Petroleum & Explosives Safety Organisation (PESO)  
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives  
F-35/A, बी. जे. बी. नगर | F-35/A, BJB Nagar  
भुवनेश्वर | Bhubaneswar 751014  
फोन (Phone)- 2433370 | फैक्स (Fax)- 2430656  
ई-मेल Email: dyceebhub@explosives.gov.in

संख्या (No.): E/EC/OR/22/363(E82730)

दिनांक (Date): 05/02/2020

सेवा में | To,

Shri Ajit Sahu,  
S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village - Dhenkanal  
District-DHENKANAL, State-Odisha, Pincode - 759016

5 FEB 2020

विषय : Plot No.PLOT NO.1833,1961 KHATA NO.1433/957, ग्राम NIHALPRASAD, जिला DHENKANAL, राज्य Odisha में विस्फोटक के भौगोलिक में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/EC/OR/22/363(E82730) के नवीनीकरण संदर्भ में।  
Subject: Possession for Use of of Explosives from magazine situated at Plot No..PLOT NO.1833,1961 KHATA NO.1433/957, NIHALPRASAD, Dist. DHENKANAL, Odisha -Licence No.: E/EC/OR/22/363(E82730) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या nil दिनांक 05/02/2020 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2025 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: nil dated: 05/02/2020, the subject licence duly renewed upto 31/3/2025 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2025 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2025.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डा. रुआब अली | Dr. Ruab Ali)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

भुवनेश्वर | Bhubaneswar

प्रतिलिपि भेजित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), DHENKANAL (Odisha)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

भुवनेश्वर | Bhubaneswar

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

TRUE COPY ATTESTED

Asst. Conservator of Forests  
Dhenkanal Division

2/5/2020

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## अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक :  
Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/EC/OR/22/363(E82730)  
वार्षिक फीस रूपए (Annual Fee Rs): 6200/-



1 Licence is hereby granted to

Shri Ajit Sahu (अधिभोगी / Occupier : Shri Ajit Sahu), S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Town/Village Dhenkanal, District-DHENKANAL, State-Odisha, Pincode - 759016

को अनुज्ञप्ति अनुदत्त की जाती है।

2 अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Individual

3 अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।  
Licence is valid only for the following purpose. possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Detonator, - के उपयोग के लिए

4 अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।  
Licence is valid for the following kinds and quantity of explosives -- (क) (a)

क्र. सं. Sr. No	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1	Nitrate Mixture	2.0	0	1700 Kg
2	Safety Fuse	6.1	0	10000 Mtrs
3	Detonating Fuse	6.2	0	20000 Mtrs
4	Detonator	6.3	0	4000 Nos

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए] 6 times  
(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] as above.

5 निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।  
The licensed premises shall conform to the following drawing(s): रेखाचित्र क्र. (Drawing No.) E/EC/OR/22/363(E82730)  
दिनांक (Dated) 19/10/2015

6 अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:  
Plot No. PLOT NO.1833,1961 KHATA NO.1433/957, ग्राम (Town/Village) : NIHALPRASAD पुलिस थाना (Police Station) : NIHALPRASAD  
जिला (District) DHENKANAL राज्य (State) Odisha पिनकोड (Pincode) 759016  
दूरभाष (Phone) ई.मेल (E-Mail) फैक्स (Fax)

7 अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।  
The licensed premises consist of following facilities. One High Explosives Store Room, One Detonator Store Room and Lobby

8 अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures

- उपरोक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निमोण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9 यह अनुज्ञप्ति तारीख 31 मार्च 2020 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2020.

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकारण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निरिद्धित या प्रतिरद्घत की जा सकती है, जहां वह लागू हो।  
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 19/10/2015

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
East Circle office, Kolkata

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016  
नवीनीकरण के पृष्ठानक के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख

समाप्ति की तारीख

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प

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AN  
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Dhenkanal Division

2/5/2020

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Page 2 of 2

Date of Renewal

Date of Expiry

Signature of licensing authority and stamp

05/02/2020

31/03/2025

Dy. Chief Controller of Explosives, Bhubaneswar

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

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**Form DE-2**  
(See rule 113 of the Explosives Rules, 2008)  
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/EC/OR/22/363 (E82730) in form LE-3 granted to Shri Ajit Sahu, S/o Late Gokulananda Sahu, At-PO-PS-Nihalprasad, City Dhenkanal, Odisha-759016 .

Type of Structure(s)		Safety distances meters	
<b>Inside Safety Distances(ISD)</b>			
		M	UM
1	Room or Workshop used in Connection with the Magazine	31	46
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
<b>Middle Safety Distances(MSD)</b>			
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road		113
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>			
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		226
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
<b>Overhead Electric lines</b>			
27	Electric Power over head Transmission Lines above 440V		90
28	Electric Power over head Transmission Lines upto 440V		15

The Date : 19/10/2015

  
 For Joint Chief Controller of Explosives  
 East Circle office, Kolkata

**Amendments :**

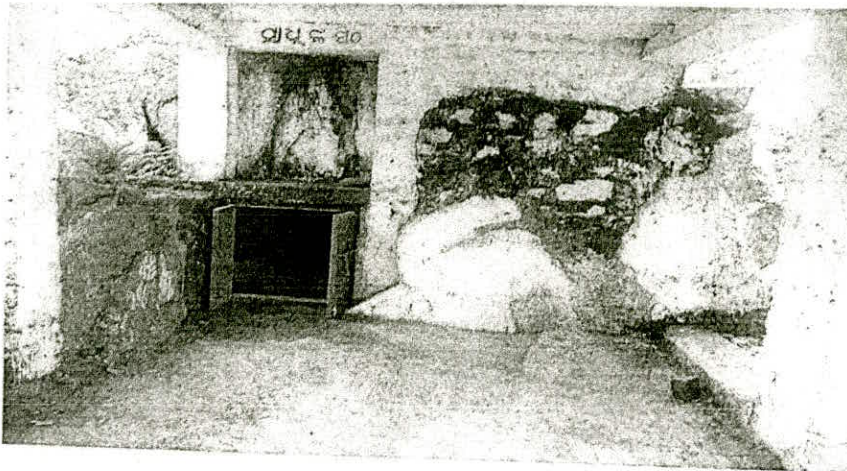
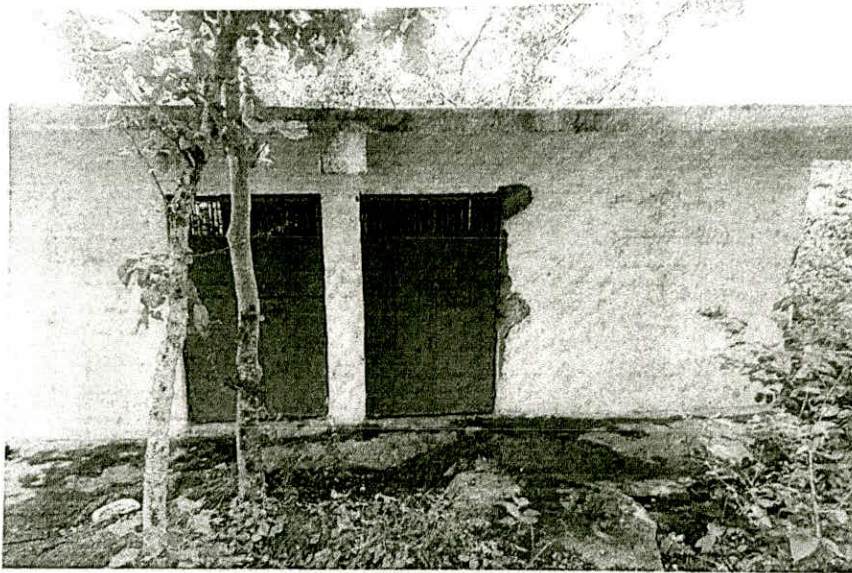
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 20/12/2016

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**Dhenkanal Division**

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Annexure- B/4 series.



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**Asst. Conservator of Forests  
Dhenkanal Division**

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21

Details of Minor Mineral Despatched from Tolarpasi Road Metal Quarry from 01.04.23 to 30.06.24

Sl No	Source name	Month	Cum	Vehicle type	Total trip
1	Tolarpasi Road Metal Quarry	April 2023 To Dec 2023	4951	-	-
2	Tolarpasi Road Metal Quarry	January	5634	14 Cum * 393 trip & 22 Cum * 6 trip	399
3	Tolarpasi Road Metal Quarry	February	2772	14 Cum * 198 trip	198
4	Tolarpasi Road Metal Quarry	March	6664	14 Cum * 476 trip	476
5	Tolarpasi Road Metal Quarry	April	1190	14 Cum * 85 trip	85
6	Tolarpasi Road Metal Quarry	May	2408	14 Cum * 172 trip	172
7	Tolarpasi Road Metal Quarry	June	1876	14 Cum * 134 trip	134
8	Total CuM		25495		1464

MINING OFFICES  
DHENKANAL

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By

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Dhenkanal Division

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Annexure-D/4

ଗ୍ରାମ୍ୟ ଜଳଯୋଗାଣ ଓ ପରିମଳ ଖଣ୍ଡ, ଦେଙ୍କାନାଳ  
**OFFICE OF THE SUPERINTENDING ENGINEER,  
 RWS&S DIVISION, DHENKANAL**

E-Mail ID - eerwss-dkl@ntc.in / eerwssdhenkanal@gmail.com (Tel - 06762-225080)

Letter No. 1175 /Date. 01/7/24

To

The Deputy Collector, TOUZI,  
 Collectorate, Dhenkanal.

Sub: - Submission of field report regarding O.A No. 100/2024/EZ field by Sanjib Kumar Dhal - Vrs - State of Odisha & others pending before the learned Green tribunal, Eastern Zone Bench, Kolkata.

Ref. - District Office Letter No. 7091 /Date. 06-07-2024.

Sir/Madam,

With reference to the above noted subject, it is to intimate that the Assistant Executive Engineer, RWS&S Sub-Division, Dhenkanal along with Additional District Magistrate (General), Forest Mining & Revenue Deptt. Officials visited the spot, on Date. 10-07-2024. During the visit to the Tolarpasi Road Metal Quarry (Black Stone Quarry) under Gondia Tahasil, it has been seen that there is no production well found near the quarry & water used for blasting is being taken from a pond which is nearly 10Km away from that quarry. Besides above the nearby village Tolarpasi is about 2.5Km away from that quarry.

This is for favour of your kind information and necessary action.

Yours faithfully,

Executive Engineer,  
 RWS & S Division, Dhenkanal

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*Ony*  
**Asst. Conservator of Forests  
 Dhenkanal Division**

Copy Communicated to,

1. The Assistant Executive Engineer, RWS&S Sub-Division, Dhenkanal for information w.r.t to your letter No. 389 /Date 10-07-2024.

23-

Annexure B/Y

**VOLUME ASSESSMENT REPORT OF TOLARPASI  
ROAD METAL QUARRY IN GONDIA TAHASIL OF  
DHENKANAL DISTRICT**

(Use of UAV/Drone, DGPS Survey techniques adopted)

(DATE OF SURVEY: 16.07.2024)

*Prepared By*

**M/S TKS CONSULTANCY SERVICES**

Plot No-4482/12068, Pandara, Near Puri N.H,

GGP Colony, Rasulgarh, BBSR,

Khordha, Odisha-751025

E-mail: [tkscsbbs@gmail.com](mailto:tkscsbbs@gmail.com)

Contact: +91 7008115339

*[Signature]*  
19.7.24  
MINING OFFICE  
DHANKANAL  
19/07/24  
Deputy Director Geology  
Zonal Survey, Dhenkanal

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*[Signature]*  
**Asst. Conservator of Forests  
Dhenkanal Division**

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**REPORT ON ASSESSMENT OF THE ACTUAL VOLUME EXTRACTION FROM TOLARPASI ROAD METAL QUARRY OVER AN AREA OF 12.25ACRES OR 4.957 HECTARES IN VILLAGE TOLARPASI UNDER GONDIA TAHASIL OF DHENKANAL DISTRICT, ODISHA.**

**1.1 Introduction**

Tolarpasi road metal quarry over an area of 12.25Ac/ 4.957Hect. in village Tolarpasi under Gondia Tahasil of Dhenkanal district in Odisha. The mining plan was approved by Joint Director Geology, Zonal survey, Dhenkanal vide letter No.229/DZ on 26.03.2021. The lease was executed in favor of Sri Ajit Sahu on 01.02.2022. Subsequently, the lessee started the operation within the quarry lease. A Joint assessment survey has been conducted by Mining Officer, Dhenkanal in Presence of representative of Tahasildar Gondia, Mining Officer Dhenkanal and technical consultant on date 16th July-2024. The TKS Consultancy Services was deployed to assessment the volume of the Black Stone Quarry by the mining officer vide letter No.452/MM, Dhenkanal/Date-15.07.2024. As per letter we have surveyed the area in presence of Tahasildar Gondia, Mining Officer Dhenkanal & Lessee. The details of Boundary pillar coordinates are given below the table.

Point ID	BOUNDARY PILLAR COORDINATES	
	LATITUDE	LONGITUDE
A	20° 47' 31.337"	N 85° 55' 58.832" E
B	20° 47' 38.088"	N 85° 55' 58.853" E
C	20° 47' 38.126"	N 85° 55' 50.425" E
D	20° 47' 31.491"	N 85° 55' 50.485" E

**1.2 Basis of calculation of extracted volume of Black Stone**

In the surface plan of Approved mining plan, it can be observed that there exist two quarries present in the lease area which is marked in surface plan ref. Plate No.3. Subsequently, a survey was conducted by M/s. TKS Consultancy Services by using ETS and drone survey on dated 16.07.2024 to verify the current resource position with respect to Tolarpasi road metal quarry. After survey by drone we have found a new quarry in southern side of the lease

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Dhenkanal Division**

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area, but in the approved mining plan prepared by Santosh Kumar Panda, RQP/OD/059/2016 shown in surface plan two existing quarries which is not excavated as per drone survey image. After the lease agreement, operation has been started and the lessee has developed new quarry situated at southern side within the lease area. Considering the quarry position volume of extraction of black stone has been estimated. The volume of excavation report is prepared based on the approved surface plan. The details are given below:

### 1.3 Geological Resource and mineable reserve as per approved Mining Plan

Geological Resource as per approved mining plan							
Category	Section	Cross Sectional area In (sqm)	Length of Influence In (m)	Volume of Stone in cum	Recovery Factor (90%)	Reserve in cum	Total Reserve in Cum
Proved	AB	1915	86	107240	0.9	96516	223254
	CD	1834	60	110040	0.9	99036	
	EF	513	60	30780	0.9	27702	
Probable	AB	1198	86	103028	0.9	92725	203533
	CD	1188	60	71280	0.9	64152	
	EF	864	60	51840	0.9	46656	
Total						426787	426787

Mineable Reserve as per approved mining plan							
Category	Section	Cross Sectional area In (sqm)	Length of Influence In (m)	Volume of Stone in cum	Recovery Factor (90%)	Reserve in cum	Total Reserve in Cum
Proved	AB	1630	78	127140	0.9	114426	220356
	CD	1550	60	93000	0.9	83700	
	EF	475	52	24700	0.9	22230	

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Probable	AB	998	78	77844	0.9	70060	154401
	CD	989	60	53880	0.9	48492	
	EF	766	52	39832	0.9	35849	
Total						374757	374757

1.4 Volume of Excavation of Black stone as per approved Mining Plan during 5 years of plan period.

Year	Section line	Cross Sectional area In (sqm)	Length of Influence In (m)	Volume of Stone in cum	Recovery Factor (90%)	Total Production in cum
1 <sup>st</sup> Year	EF	428	52	22256	0.9	20030
2 <sup>nd</sup> Year	CD	371	60	22260	0.9	20030
3 <sup>rd</sup> Year	CD	371	60	22260	0.9	20030
4 <sup>th</sup> Year	CD	371	60	22260	0.9	20030
5 <sup>th</sup> Year	EF	371	60	22260	0.9	20030
Total						100166

98-200

Year	Section line	Cross Sectional area In (sqm)	Length of Influence In (m)	Volume of Stone in cum	Waste Factor (10%)	Total Waste in cum
1 <sup>st</sup> Year	EF	428	52	22256	0.9	2226
2 <sup>nd</sup> Year	CD	371	60	22260	0.9	2226
3 <sup>rd</sup> Year	CD	371	60	22260	0.9	2226
4 <sup>th</sup> Year	CD	371	60	22260	0.9	2226
5 <sup>th</sup> Year	EF	371	60	22260	0.9	2226
Total						11130

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## 1.5 Actual Extracted volume of Black stone as per Drone Survey

### 1.5.1 Method of calculation

- (i) As per the approved mining plan, prepared by RQP Santosh Kumar Panda, Regd No. RQP/OD/059/2016.
- (ii) The top RL of the Block was 87mRL.
- (iii) As per the Drone survey, new quarry has been developed after the lease agreement.
- (iv) The section of Approved mining plan has been considered to estimate the volume of excavation of black stone.
- (v) The volume of extraction of black stone has been estimated by cross sectional area method.
- (vi) The limit of developed quarry has been shown over the section to calculate the volume of excavation of black stone.
- (vii) The cross-sectional area of each section has been calculated and multiplied with the length of influence of the respective section to achieve the volume of rock mass in Cu.m.

### 1.5.2 ACTUAL EXTRACTED VOLUME OF BLACK STONE AS PER DRONE SURVEY FROM LEASE AGREEMENT 01.02.2022 TO 16.07.2024.

Section Considered	Cross sectional Area (m <sup>2</sup> )	Length of Influence(m)	Total Volume in cum	Volume of Recoverable Stone (90%)	Volume of Waste (10%)m <sup>3</sup>
A	B	C	D=B X C	E=D X .9	F=D X .1
E- F	982	60	58920	53028	5892
GRAND TOTAL				53028	5892

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Dhenkanal Division**

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**1.6 Conclusion:**

As per the approved mining plan, it was allowed to extract 20030 cum of black stone during 1<sup>st</sup> year, 20034 cum in 2<sup>nd</sup> Year & 20034cum in 3<sup>rd</sup> Year. The volume of extraction of black stone has been prepared considering the Approved mining plan.

- (a) As per the drone survey, the volume of black stone extracted is 53028 cum.
- (b) As per the drone survey the volume of waste is 5892 cum.
- (c) As per the approved Mining plan, the lessee has extracted 20000cum in 1<sup>st</sup> year, 20000cum in 2<sup>nd</sup> year & 5936 cum in 3<sup>rd</sup> Year from 01.02.2022 to 16.07.2024.

As per the calculation furnished in the above table, the total extracted volume of black stone is estimated to be 53028 cum (approx). Therefore, Lessee has extracted  $(53028 - 45936) = 7092$  cum extra volume of black stone till date from the date of execution. So Volume of extra black stone extracted till 16.07.2024 (Date of Survey) is calculated to be 7092 Cu m (Approximately)

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**K. K. Swain**  
RQP/OD113/2022  
**Asst. Conservator of Forests**  
Dhenkanal Division

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Tolarpasi Road Metal Quarry Over and area of 12.25Ac/ 4.957 Ha in  
 Village Tolarpasi under Gondia Tahasil of Dhenkanal District, Odisha  
 Ortho Map

Date of Drone Survey-16.07.2024  
 Scale-1:1000



LEGENDS			
	M.L BOUNDARY		CONTOUR LINES
	SAFETY ZONE		PRESENT QUARRY

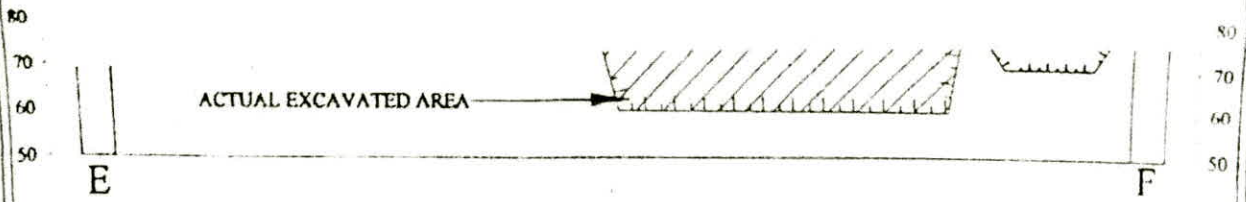
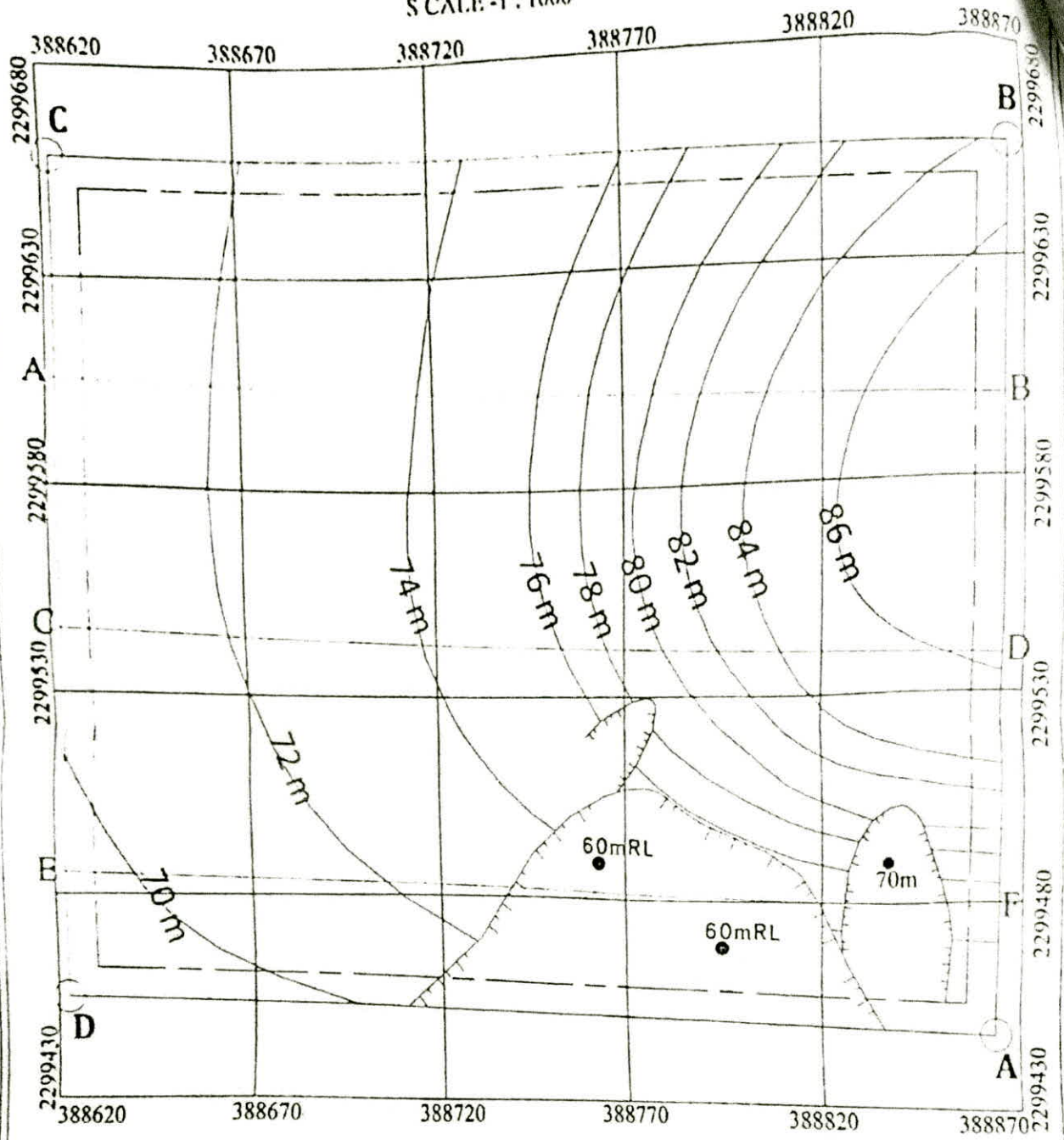
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*K.K. Swain*  
 K. K. Swain  
 RQP/00113/2022

*B.N.*  
 Asst. Conservator of Forests  
 Dhenkanal Division

TOLARPASI ROAD METAL QUARRY OVER 12.25 ACRE OR 4.957 HECT IN  
 VILLAGE TOLARPASI UNDER GONDIA TAHSIL OF DHENKANAL DISTRICT  
 SUPER IMPOSED ON UPDATED QUARRY POSITION AS PER DRONE SURVEY  
 DATE OF DRONE SURVEY-16.07.2024  
 S SCALE -1 : 1000

30



LEGENDS

- M.L. BOUNDARY
- SAFETY ZONE
- CONTOUR LINES
- QUARRY BEFORE PLAN PERIOD
- PRESENT QUARRY
- RL BEFORE PLAN PERIOD
- RL AS PER DRONE SURVEY

K. K. Swain  
 RQP/00113/2022

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 Dhenkanal Division